

exchange cost of construction of the proposed pipeline from the Assam oil fields to Barauni.

(b) A copy of the loan agreement between the U.K. Government and the Government of India will be placed in the library of the Parliament shortly.

12 NOON

PAPER LAID ON THE TABLE

**AMENDMENTS IN THE MINING LEASES
(MODIFICATION OF TERMS) RULES, 1956**

THE MINISTER OF MINES AND OIL (SHRI K. D. MALAVIYA): Sir, I beg to lay on the Table, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy of the Ministry of Steel, Mines and Fuel (Department of Mines and Fuel) Notification No. 29(22)58-MIV, dated the 13th July, 1959, publishing further amendments in the Mining Leases (Modification of Terms) Rules, 1956. [Placed in Library. See No. LT-1519/59.]

**SUPPLEMENTARY DEMANDS
FOR GRANTS FOR EXPENDITURE
OF THE CENTRAL
GOVERNMENT (EXCLUDING
RAILWAYS) IN 1959-60**

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (DR. B. GOPALA REDDI): Sir, I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Central Government (Excluding Railways) in the year 1959-60.

**LEAVE OF ABSENCE TO SHRI K.
MADHAVA MENON**

MR. CHAIRMAN: I have to inform Members that the following letter dated the 11th August, 1959, has been received from Shri K. Madhava Menon: —

"As I am suffering from Cardiac Asthma and advised complete rest I may not be able to attend this session of the Rajya Sabha. I request you therefore to grant me leave of absence for this session of the Rajya Sabha."

Is it the pleasure of the House that permission be granted to Shri K. Madhava Menon for remaining absent from all meetings of the House during the current session?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted

**THE ROAD TRANSPORT CORPO-
RATIONS (AMENDMENT) BILL,
1959—continued**

DR. R. B. GOUR (Andhra Pradesh) : Mr. Chairman, during the debate on the First Reading, I am afraid, my friend the Minister for Transport and Communications could not satisfy me on two counts. One is, why does he want that a Transport Corporation as constituted under this Act must take prior permission of the Central Government for going in for loans in the open market? He says that ordinarily if the Corporation goes in for monies to the open market for working capital, then permission is not necessary. Even under the present Act they do it, but only if it is for capital investment, he would like Central permission to be taken. If the permission of the State Government is to be taken, it is all right. Even ordinarily they have to do it. When it is for capital investment, he says that the money market might be disturbed. Ordinarily there is a certain regulation and practice that even ordinary companies can go into the open market for getting capital for investment but why is it that he wants to hamstring the Corporation which he wants to function otherwise as an autonomous body? Here is a State Government,